

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 9 OF 2017**

**Dated: 23<sup>rd</sup> March, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Jayant Deo**

**...Appellant(s)**

**Vs.**

**The Maharashtra Electricity Regulatory Commission & Anr.**

**...Respondent(s)**

Counsel for the Appellant(s)

:

Mr. Abhay Nevagi  
Mr. Krishan Kumar  
Mr. GLN Murti

Counsel for the Respondent(s)

:

Ms. Nikita Choukse for R-2  
Mr. Buddy A.Ranganadhan for R-1

**ORDER**

Admit. Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and Ms. Nikita Choukse takes notice on behalf of Respondent No.2 and they seek four weeks time to file reply. They may file the same on or before 21.04.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 08.05.2017 after serving copy on the other side.

List the matter on **05.07.2017.**

**(I. J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

*ts/kt*